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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI THE 19TH MARCH, 1980.

NOTIFICATION
(INCOME-TAX)

No.3217(F.No.197/5/80-IT(AI): In exercise of the powers conferred by clause(v) of sub-section (23C) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "Sri Narasimha Swamy Temple, Urukunda" for the purpose of the said section for the assessment year(s) 1978-79 to 1980-81.

Sd/-

(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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Copy to:-

1. Shri Narasimha Swamy Temple, Urukunda Kurnool (M.P.).
2. The Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad with reference to his letter No. Hqrs.II/X/9/78-79 dated 6-9-79.
3. All Commissioners of Income-tax.
4. Director of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Directors of O&M Services(Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi(5 copies).
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(B.M. SINGH)

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(V.K. BEANIA)

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

* SHARMA *